

(2025) 02 KAR CK 0888
In the Karnataka High Court, Principal Bench
Case No : Criminal Appeal No. 421 Of 2014

M/S Sahyadri Credit Corporation

APPELLANT

Vs

Suresh Kumar T.S

RESPONDENT

Date of Decision : 13-02-2025

Acts Referred:

Narcotic Drugs And Psychotropic Substances Act, 1985 — Section 8(c), 20(b), 22(C),
37(1)(b)
Bharatiya Nagarik Suraksha Sanhita, 2023 — Section 483

Citation : (2025) 02 KAR CK 0888

Hon'ble Judges : S Vishwajith Shetty, J

Bench : Single Bench

Advocate : Prabhukumar R, Pushpalatha B

Final Decision : Dismissed

Judgement

Shivashankar Amarannavar, J

1. Learned counsel for appellant is absent. There is no representation on the appellant side.

2. Learned counsel for the appellant was also absent on 08.02.2024 and 28.02.2024.

3. On 28.02.2024 this Court has passed the following order

"No representation for appellant.

No representation for appellant even in the afternoon session.

As a last chance, re-list this matter after three weeks. If on that date of hearing, learned counsel for appellant fails to address arguments, necessary orders would be passed."

4. The appeal is of the year 2014 and it is listed today for arguments. In spite of granting sufficient opportunity, learned counsel for the appellant is not present to

argue this matter. It appears that the appellant is not interested in prosecuting the matter.

5. Hence, the appeal is dismissed for non-prosecution.